

File No. 1(56)2012/ Advisory/ FSSAI
Food Safety and Standards Authority of India
(Enforcement Division)
Ministry of Health and Family Welfare
FDA Bhawan, Kotla Road, New Delhi - 110002

The 26th March, 2015

Subject: Introduction of Self declaration system to substitute affidavits in the Licensing and Registration of Food Businesses - reg.

With reference to Licensing and Registration Regulations, the Food Business operators (FBOs) are required to submit 'Affidavits' on Non-judicial Paper for attainment of Licenses.

2. In view of the order of the Government of India Ministry of Health and Family Welfare vide O.M. No. Z.17015/1/2014-CDN-I dated 17th October, 2014 regarding the abolition of affidavits and promotion of self-certification and recognising the need for ease of business in this behalf, the Food authority has decided to substitute the 'Affidavit' with an 'Undertaking by way of Self Declaration' vide its order No. Z-16011/14/2014-E&A (Pt) dated 31st December, 2014.

3. Pursuant to the same, it is hereby informed that the 'Affidavit' as required to be submitted along with the application for Licensing and Registration hitherto, is hereby substituted with an 'Undertaking' on a plain paper. The formats for following undertaking are enclosed:-

Sl. No.	Prevalent Affidavits for Licensing & Registration	Proposed Undertaking formats
1.	Affidavit for Food Safety Management System (FSMS) as per the advisory no. 1(56) 2012/Advisory/FSSAI dated 02.04.2012	Annexure 1
2.	Affidavit for Proprietorship as mentioned in the list documents required to be submitted by FBOs in FLRS.	Annexure 2


4. Additionally, for a hassle free application process one new undertaking is hereby introduced. The format for the proposed undertaking is enclosed:-

Sl. No.	New Undertakings	Undertaking format
1.	Undertaking from FBOs who are repacking food products including agricultural commodities like rice, pulses, fruits & vegetables etc. and procuring raw material from different manufacturers, licensed food vendors and local mandis.	Annexure 3

Contd/...

5. Accordingly, the FBOs applying for Licensing and Registration are requested to enclose the Undertaking by way of self-declaration as a replacement to the notarized Affidavit with immediate effect. The Licensing Division will not accept the notarized affidavits after **31st March, 2015**.

This order issues with the approval of the Competent Authority.


(Bimal Kumar Dubey)
Director (Enforcement)

To

(i) All Central Licensing Authorities for compliance

(ii) All Food Safety Commissioners of States/UTs for their kind information

Annexure - 1

(Replacing affidavit as required by Advisory No. 1(56)2012/Advisory/FSSAI dated 02.04.2012)

Declaration regarding Food Safety Management System (FSMS)
(To be given on the Letterhead of the FBO/Firm/Company)

I/We, _____, as [Proprietor/ Partner/ Director/ Authorised Signatory of M/S _____], located at _____ of _____ <Name of the State/UT> _____, hereby declare that:

1. I am/ We are an applicant for new license/ conversion of existing license/ modification of existing license/ renewal of existing license under the Food Safety and Standards Act (FSS Act), 2006.
2. The nature of business of my/our firm is (fill in whatever is applicable):
 - (a) Manufacturer/Repacker of _____<Name of product(s)>_____ (as mentioned in the product description of the online Form B);
 - (b) Importer of food products allowed under the FSS Act, 2006 and the Rules and Regulations thereunder;
 - (c) Storage/Retail/Hotel/Restaurant of _____<Name of the broad categories as mentioned in the product description of the online Form B> _____ .
3. I/ We have a food safety plan to ensure that the articles of food, as mentioned above, satisfy the requirements of the FSS Act, 2006 and the Rules and Regulations thereunder.
4. I/ We further undertake that I/ We shall put in place a Food Safety Management System (FSMS) and get the same certified from an Accredited Agency as soon as the Accredited agencies are notified by the Food Authority;
5. Our facility shall comply with the general hygiene and sanitary requirements as mentioned in the Schedule 4 of the Food Safety and Standards (Licensing and Registration of Food business) Regulations, 2011.

	Signatures of the Authorised Signatory with Stamp/ Seal
	Name: _____
Place: _____	Address: _____
Date: _____	Contact Nos: _____

(Replacing affidavit listed at S.No. 10 in the list of documents to be enclosed for new application for License)

Self - Declaration for Proprietorship

(To be given on the Letterhead of the FBO/Firm/Company)

I, _____ S/o/D/o/W/o _____ R/o _____, do hereby state and affirm as follows:-

1. I am the sole owner/ proprietor of a business operating under the name and style " _____ " operating from ____ <address of the premise> _____;
2. This business is not undertaken/ operated by a partnership firm or limited liability company.
3. It is also to declare that below mentioned person is my legal nominee for the said proprietorship concern-

Name: _____

Relationship with the proprietor: _____

4. That the contents of this declaration are true and correct to the best of my knowledge and belief.

	Signatures of the proprietor with Stamp/ Seal
	Name: _____
Place: _____	Address: _____
Date: _____	Contact Nos: _____

Annexure - 3

(New undertaking format proposed for Repacker/Repackagers who procure raw material from different manufacturers, licensed food vendors and local mandis)

Declaration and Undertaking by Food Business Operator (For Repacker/Repackagers)

(To be given on the Letterhead of the FBO/Firm/Company)

I/We _____ [as Proprietor/ Partner/ Director/ Authorised Signatory of M/S _____], located at ____ < Place of location > ____ in ____ <name of the State/UT ____ > , hereby declare and undertake that :

1. I am/We are an applicant for new license/ modification of existing license under the Food Safety and Standards Act (FSS Act), 2006.
2. The nature of business of my /our Firm/ Company is Repackaging of _____ <Name of product(s) as mentioned in the product description of the online Form B> _____ .
3. The above food items shall be purchased /procured only from vendors having valid license/ registration under the FSS Act, 2006 and repacked in our repackaging unit aforementioned.
4. The above mentioned food items shall be brought/ transported to our unit under hygienic conditions with proper bulk packaging while maintaining the special storage/ transport conditions.

I/ We shall comply with the general hygiene and sanitary requirements as mentioned in Schedule 4 of the Food Safety and Standards (Licensing and Registration of Food business) Regulations, 2011, at all times and shall be responsible and liable for any violation thereof.

	Signatures of the Authorised Signatory with Stamp/ Seal
	Name: _____
Place: _____	Address: _____
Date: _____	Contact Nos: _____